

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 93/2019 in
O.A. No. 4308/2017

The 3rd day of May, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Ramji Lal,
S/o Late Shri Chhida Singh,
Aged about 62 years,
Ex. Asstt. Cashier DTC,
R/o House No.275, Gali No.7,
Mandoli Extension, Delhi-110093. .. Petitioner

(By Advocate : Shri D.K. Chopra)

Versus

Shri Manoj Kumar, IAS
Chairman-cum-Managing Director,
Delhi Transport Corporation,
DTC Headquarters,
Indraprastha Estate,
New Delhi. .. Respondent

(By Advocate: Ms. Ruchira Gupta with Shri Anurag Sharma)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this CP taken up for hearing, learned counsel for the respondents produced a speaking order dated 04.02.2019 of the Hon'ble High Court of Delhi in WPC No.1160/2019 filed against the orders of this Tribunal in O.A. No. 4308/2017, whereunder the Hon'ble High Court has granted stay and listed the matter on 19.08.2019 and also observed that no further recovery shall be made from the respondent on any account.

2. In the circumstances and in view of the orders of the Hon'ble High Court, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the stay is vacated or the WPC is finally decided. No costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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